

dated the 25th July, 1991.

(iv) The Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1991 published in Notification No. S.O. 471 (E) in Gazette of India dated the 25th July, 1991.

(v) The Kerosene (Restriction on Use and Fixation of Price) Amendment Order, 1991 published in Notification No. S.O. 472 (E) in Gazette of India dated the 25th July, 1991. [Placed in Library See No. LT — 603/91]

(2) A copy of the Agreement (Hindi and English versions) dated the 24th July, 1991 entered into between the President of India and the Oil and Natural Gas Commission to amend the principal agreement dated the 17th December, 1966 under section 42 of the Income-tax Act, 1961. [Placed in Library See No. LT—604/91]

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PETITION RE HOLDING EARLY ELECTIONS TO THE MUNICIPAL CORPORATION OF DELHI AND DELHI METROPOLITAN COUNCIL

13. 04 hrs.

[English]

SHRI MADAN LAL KHURANA (South Delhi): I beg to present a petition signed by

Shri Om Prakash Kohli, President, Delhi Pradesh Bhartiya Janata Party and others regarding need for holding early elections to the Municipal Corporation of Delhi and the Delhi Metropolitan Council. [Placed in Library See No. L T—605/91]

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13.05 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

[English]

(I) **Need to remove the grievances of Bank Deposit Collectors in the Country**

SHRIK. MURALEEDHARAN (Calicut): The Bank Deposit Collectors numbering about 50,000 and working in various banks all over the country, are doing a socially very necessary job of mopping up small deposits going door to door and bringing them to the vaults of the banks. These deposit collectors do not have any job security nor any regularised service conditions. They are paid commission on the deposits collected, at rates varying from bank to bank.

An industrial dispute raised by the deposit Collectors regarding their service conditions was adjudicated upon by the Industrial Tribunal at Hyderabad which submitted, its award to the Union Government in December 1988 which was published in the Gazette in June 1989.

The Tribunal, after finding them to be 'Workmen' under the Industrial dispute Act, specifically mentioned that they be taken as part-time employees of the banks. In lieu of clerical wages and service conditions, the Tribunal awarded that they be absorbed into the regular cadres of clerks and sub-staff

according to their educational qualifications.

The adjudication proceedings which commenced in the year 1980 went upto 1988 and in between the bankers in some banks had closed down the schemes and some altered it adversely affecting the deposit collectors and the depositors. The disputes raised by Deposit Collectors regarding these violations of the I.D. Act by the bankers before the Tribunal were also examined by the Tribunal and the award given was comprehensive covering all interlocutory petitions also.

I request the Government to find solution to the grievances of the Bank Deposit Collectors.

- (II) **Need to widen the road near Valayar check post on National Highway No.47**

[*Translation*]

\*SHRI V.S. VIJAYARAGHAVAN (Palghat): Sir, the road near the Valayar checkpost on National Highway 47 in Kerala remains blocked most of the time. This is causing untold hardship to the public. Especially during rainy season it remains blocked day and night. The patients who go to the Coimbatore medical collage and other important nursing homes cannot reach there in time. There are cases of death of such patients on the road itself. Similarly, there are several instances when people missed their flights as they could not reach the airport in time. The road block is causing inconvenience to tourists. This is adversely affecting tourism. This is the only road which can be used by tourists coming from Cochin and Kozhikkodal. Therefore, remedy has to be found for this problem. The Chavadi segment of this Highway which is in Tamil Nadu was tarred upto width of 80 t. The remaining

part of that stretch too has been tarred and thus this road stretch has become sufficiently wider. So either the Valayar stretch should also be similarly tarred and widened or some other steps should be taken to remove the present road blocks.

I request the Government to take urgent steps in this regard.

- (III) **Need to declare important roads in Gujarat as National Highways**

[*English*]

KUMARI DIPIKA CHIKHLIA (Baroda): After the formation of the Gujarat people of the State have frequently represented for declaring of new National Highways.

The target set for National Highway in 1961-81 and development plan for Gujarat is 3602 kms. But the existing length as on the 31st March, 1990 is only 1573 kms. During the Sixth plan period an increase of only 44ks. length and during Seventh plan an increase of 152 ks. has been recorded.

The Government of Gujarat has requested the concerned Ministry in August, 1990-91 to declare the following important roads as the National Highways.

"Vadakara-Por-Sinior-Netrang-Vyara, Ahwa-Saputara-Nasik road linking NH-8 with NH-3 - 245 Kms."

Hon. Union Minister of Surface Transport has promised to consider the proposal favourably when he visited the state on the 28 th January, 1991.

I request the hon. Minister to consider the demand of the Gujarat State and declare the important roads as the National Highways.

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\*Translation of the matter originally raised in Malayalam.